

EXTRAORDINARY

REGD. NO. JK—33

*MR*  
*Khurshed Sui*



**THE  
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE  
AND PARLIAMENTARY AFFAIRS

Srinagar, the 24th June, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 24th June, 2016 and is hereby published for general information :—

THE JAMMU AND KASHMIR APPROPRIATION  
(NO. 4) ACT, 2016  
(Act No. I of 2016)

[24th June, 2016.]

An Act to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Jammu and Kashmir State for the services of the Financial Year 2016-2017.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Jammu and Kashmir Appropriation (No. 4) Act, 2016.

2. *Issue of ₹ 7306603.86 Lakh out of the Consolidated Fund of the Jammu and Kashmir State for the Financial Year 2016-2017.*—From and out of the Consolidated Fund of the Jammu and Kashmir State, there may be withdrawn sums not exceeding those specified in column 5 of the schedule hereto amounting in the aggregate to the sum of ₹ 7306603.86 Lakh (RUPEES SEVENTY-THREE THOUSAND SIXTY-SIX CRORES THREE LAKHS EIGHTY-SIX THOUSAND ONLY) towards defraying the several charges, which will come in course of payment during the Financial Year 2016-2017 in respect of the services specified in column 2 of the said schedule.

3. *Appropriation.*—The sums authorized to be withdrawn from and out of the Consolidated Fund of the Jammu and Kashmir State by the Act, shall be appropriated for the services and purposes expressed in the schedule in relation to the said year.

**THE SCHEDULE***(See sections 2 & 3)*

Name of Demand	Service and purpose	Sums not exceeding (in ₹ lakh)		
		Voted	Charged on the Consolidated Fund	Total
1	2	3	4	5
<b>01. General Administration</b>				
<b>Department :</b>				
<b>I. Revenue Account</b>				
	2012-President, Vice-President/ Governor/Administrator of Union Territories	0.00	828.19	828.19
	2013-Council of Ministers	720.10	0.00	720.10
	2015-Elections	24.26	0.00	24.26
	2051-Public Service Commission	0.00	773.94	773.94
	2052-Secretariat-General Services	11074.99	0.00	11074.99
	2055-Police	2300.00	0.00	2300.00
	2070-Other Administrative Services	5232.92	0.00	5232.92
	2251-Secretariat-Social Services	2932.64	0.00	2932.64
	3435-Ecology and Environment	1322.18	0.00	1322.18

